

THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET

APPLICATION NO.: _____

Applicant(s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
	<p><u>20.07.2010</u></p> <p><u>OA No. 534/2009</u></p> <p>Mr. P.N. Jatti, Counsel for applicant. Mr. Gaurav Jain, Counsel for respondents.</p> <p>Pursuant to the direction given by this Tribunal, the learned counsel for the respondents has produced the result of the applicant in the sealed cover. From perusal of the document made available to us, it is evident that the applicant, who belongs to SC category, had secured 30.75% marks but there was no vacancy in SC category. Thus the candidature of the applicant was treated in OC category. Perusal of this document also reveals that for the purpose of selection, cut off point in OC category was 66.55%. Thus the committee has not selected the applicant.</p> <p>copy given vide No 6765677 22/7/10</p> <p>Thus in view of what has been stated above, the applicant is not entitled for any relief. As such, we are not required to decide the larger issue whether the applicant was over-age at the time of consideration or not. The OA shall stand disposed of accordingly. The result so produced by the learned counsel for the respondents is returned to him.</p> <p>(K.S. SUGATHAN) MEMBER (A)</p> <p>(M.L. CHAUHAN) MEMBER (J)</p> <p>AHQ</p>